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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 537/2023

In re: News report published in The Times of India dated 22.08.2023 titled "Why Flooding Has Forced DDA'S Master Plan Rethink"

NDOH: 02.07.2024

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Date: 06.06.24

Place: NEW DELHI

(K. S. Jayachandran)

Special Secretary (Environment)

Department of Environment,

Govt. of NCT of Delhi

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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 537/2023

In re: News report published in The Times of India dated 22.08.2023 titled "Why Flooding Has Forced DDA'S Master Plan Rethink"

STATUS REPORT IN COMPLIANCE OF ORDER DATED 21.03.2024

1. That this Hon'ble Tribunal was pleased to take *Suo moto* cognizance of the News report published in The Times of India dated 22.08.2023 titled "Why Flooding Has Forced DDA's Master Plan Rethink," with respect to flooding in Delhi on account of unauthorized constructions in the river flood plain in the 22 km stretch of Yamuna, falling in Delhi, from Wazirabad to Palla.
2. That in the news item it was mentioned that according to Master Plan 2021, Zone O is the floodplain along the 22 km stretch of Yamuna falling in Delhi, from Wazirabad to Palla. In draft Master Plan 2041, D.D.A has divided Zone 'O' into two zones, namely- Zone 'O- I' and Zone 'O- II'. Zone 'O-I' is the river zone wherein no construction will be permitted. In Zone 'O-II', regulated development will be allowed.
3. That in compliance of Order dated 17.10.2023 passed by this Hon'ble Tribunal, a High-Level Committee (HLC) was constituted under chairmanship of Chief Secretary GNCTD vide office order dated 02.11.2023.

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4. That status reports have been filed on 29.01.2024 and 19.03.2024 in compliance to orders passed by this Hon`ble Tribunal and same are available on records of this Hon`ble Tribunal.
5. That this Hon`ble Tribunal heard the matter on 21.03.24 and was pleased to direct that river Yamuna being tributary of Ganga, the flood plain corresponding to its greatest flow or with a flood frequency once in 100 years, is required to be demarcated. Further, it was also directed to place on record the criteria or SOP (Standard Operating Procedure) adopted for demarcation of flood plain or the contour intervals taken for demarcation of flood plain or the contour mapping.
6. That Pr. Secretary (Env. & Forest), GNCTD, to comply with the orders in letter and spirit as well as pending issues emanating from compliance of decision of HLC constituted by this Hon`ble Tribunal took a meeting on 05.04.2024. Minutes of the meeting dated 05.04.2024 is annexed herewith as **Annexure 1**.
7. That subsequently a meeting of the High Level Committee was also held on 07.05.2024 under Chairmanship of Chief Secretary (Delhi), GNCTD, to review the progress made to comply with this Hon'ble Tribunal's directions as well as to expedite compliances of pending decisions of HLC. Minutes of Meeting dated 07.05.2024 is annexed at **Annexure 2**.
8. That, the Hon`ble NGT's direction that the flood plain corresponding to its greatest flow or with a flood frequency once in 100 years is required to be demarcated was discussed in the HLC meeting. Executive Director, National Mission for Clean Ganga, one of the members of the HLC, informed the committee that Ministry of Jal Shakti had constituted a committee for joint flood management study of river Yamuna for its reach

between Hathnikund and Okhla Barrage in which Principal Secretary IFCD is a member from GNCTD and the report broadly focuses on cause of event and measures for better ground preparedness in case of such events in future. Further, IFCD informed that for this exercise, the department has engaged CWPRS (Central Water and Power Research Station, Pune) for determining area and outer limit of 1:100 years floodplain based upon flood frequency analysis and water level stimulation. It was informed that the outcome is awaited. Accordingly it was further decided that demarcation of flood plain with flood frequency once in 100 years will be taken up once IFCD completes the above mentioned exercise. However floodplain once in 25 years basis shall be completed.

9. That IF&CD clarified that following criteria or SOP (Standard Operating Procedure) has been adopted for demarcation of flood plain:
 - On the direction of Hon'ble NGT in Manoj Mishra Vs Union of India OA 06/2012 vide judgment dated 13.01.2015 I&FC department was directed to prepare flood maps for flood of 1 in 25 years in interest of ecology, bio-diversity and river flow.
 - Flood of 2011 was identified as 1 in 25 frequency flood. The water level recorded at ORB was 205.75 m. Since GSDL had contour of min. of 1m. interval, so the water level was considered as 206.00 m. for 1 in 25 years flood frequency.
 - IFCD has engaged CWPRS (Central Water and Power Research Station, Pune) for determining area and outer limit of 1:100 years floodplain based upon flood frequency analysis and water level stimulation. IFCD.
10. That GSDL informed that the demarcation of Zone "0" as well as 1:25 years on map has been completed, but there are some gaps in pockets

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which need ground truthing. The indicative map of "O" Zone & 1:25 year flood plain as prepared by GSDL is attached at Annexure 3, and is to be verified on ground. DDA was directed to complete the verification/ground truthing of the shifting issues, without further delay, to finalize the boundary. DDA informed the committee that the demarcation of 1:25 year's flood plain of River Yamuna according to the 2015 Hon'ble NGT order is marked with 591 Bollards, 375 Flag Posts & 27 sign boards for the stretch from Wazirabad barrage to Jaitpur, DDA was asked to share the geo coordinates with Revenue Department for physical verification of the bollards/flag posts/ sign boards based on their latitudes and longitudes. The HLC directed that the said physical verification shall be jointly done by DDA and Revenue Department and a report be submitted on the boundary length covered and uncovered.

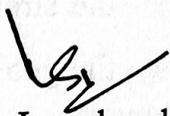
11. That the second mandate of the HLC as directed by the Hon'ble NGT was to suggest measures to prevent and remove encroachment and unauthorized constructions falling within flood plains. In addition to directions to Revenue Department and DDA to provide the information on the area involved to understand the magnitude of the issue, the HLC also directed Services Department to ensure deployment of probationers presently posted in Delhi for coordination and field visits in order to complete the mandate regarding ground truthing of the committee in a time bound manner.
12. That GSDL informed that high resolution images have been procured for better compliances of Hon'ble NGT directions especially with regard to identification and demarcation of land parcels.
13. That in "Sheela Devi v/s Dr. Puneet Kumar Goel, Commissioner of South Delhi Municipal Corporation & Anr., Cont. Case (C) 715/2015", the

Hon'ble Delhi High Court in its order dated 27.03.2024, observed that a detailed status report cum affidavit dated 23.03.2024 was tendered by the Commissioner (Land Management), DDA whereby, the Commissioner (Land Management), DDA assured and undertook that no further encroachment will be allowed in any area of Zone O.

14. That the present status report may please be taken on record.

Date: 06.06.24

Place: NEW DELHI


(K. S. Jayachandran)
Special Secretary (Environment)
Department of Environment,
Govt. of NCT of Delhi

Department of Environment,
Government of NCT of Delhi, 6th Level, C-Wing, Delhi Secretariat
New Delhi-110002, Ph. 011-23392306 (e-mail: msdpcc@nic.in)

F.No. F.DPCC/(10)/(86)/Leg-2023/ pt.file-1/118-135

Dated: 10-04-2024

Minutes of Meeting

A meeting was convened under the Chairmanship of Pr. Secretary (Env. & Forests), GNCTD on 05.04.2024 at 03:30 PM in his Conference Hall, at Level 6", C-Wing, Delhi Secretariat, IP Estate, New Delhi to review the pending issues emanating from **compliance of directions of HLC constituted by Hon'ble NGT in OA No. 5372023 vide order dated 02.11.2023 on demarcation of Yamuna flood plains in Delhi and removal of encroachments from the flood plains with proper marking on the maps digitally.** Officers from IT Department, DDA, GSDL, Revenue Districts (North-East, Shahdara, East, Central, North and South-East), MCD, Forests, DSIIDC, DPCC, NMCG, L&DO (MOHUA) and IFCD attended the meeting. Record of attendance is at Annexure-I.

1. At the outset, the Principal Secretary (E&F), GNCTD welcomed all the participants and thereafter, Special Secretary (Environment) gave a brief presentation regarding issues requiring attention crucial towards complying with timelines decided by the HLC to fulfil the mandate of the Committee. It was appraised that the mandate of committee is to get spot inspections and demarcation of flood plains of Yamuna in the area concerned and suggest measures to prevent and remove the encroachments and unauthorized constructions falling within the flood plains. The Joint Committee is mandated to complete the exercise within a period of 3 months from the date of Hon'ble NGT Order. It was informed that the HLC met on 18.01.2024 and asked for 12 weeks additional time for Completing exercise beyond 17.01.24 i.e, 18.04.24.
2. It was also appraised that next date of hearing is 02.07.2024 and a fresh report needs to be filed keeping in view the observations of Hon'ble NGT vide order dated 21.03.2024 within 03 weeks.
3. All participants were also appraised that the Hon'ble NGT directions vide order dated 21.03.2024 encompasses the following:
 - *the authorities are intending to define the flood plain zone by taking 1:25 years as the criteria whereas the Rejuvenation Order, 2016 defines the flood plain as under:-*
"3. (1)"flood plain" means such area of River Ganga or its tributaries which comes under water on either side of it due to floods corresponding to its greatest flow or with a flood of frequency once in hundred years;"
 - *Therefore, in terms of the above, river Yamuna being tributary of Ganga, the flood plain corresponding to its greatest flow or with a flood frequency once in 100 years, is required to be demarcated.*
 - *what Criteria or SOP (Standard Operating procedure) to be adopted for demarcation of flood plain or the contour intervals taken for demarcation of flood plain or the contour mapping which is to be done for that purpose.*

- *Flood plain corresponding to its greatest flow or with a flood frequency once in 100 years, is required to demarcated.*
4. Discussing the above directions of Hon'ble NGT 21.03.24, Principal Secretary (Env.) directed IFCD to clarify on the criteria or SOP (Standard Operating procedure) which needs to be adopted for demarcation of flood plain or the contour intervals taken for demarcation of flood plain or the contour mapping which is to be done for that purpose. He also directed GSDL to additionally map the plains corresponding to its greatest flow or with a flood frequency once in 100 years.

(Action: IFCD and GSDL)

5. Thereafter, the compliances to directions of HLC which met on 18.01.24 were discussed:

- i. GSDL has already demarcated the floodplain (25years) and the 'O'-Zone and it was informed that the floodplains area is a subset of Zone 'O' (almost 90%). DDA also informed that the physical demarcation done by them pertains to 'O' Zone and not 1:25 years.
- ii. DDA has submitted kml files on Zone 'O', Zone 'OR', Land use falling under Zone 'O', and development project sites in Zone 'O'. However, GSDL informed that there are some shifting issues which need to be verified by DDA. GSDL also observed some overlapping issues with forest boundary in DDA development projects sites at Zone 'O' which needs to be verified by DDA. Principal Secretary (Env.) directed GSDL to hold a joint meeting with DDA & IFCD within 05 days to resolve the above said shifting issues.

(Action: DDA, IFCD and GSDL)

- iii. Principal Secretary (Environment) also directed DDA and GSDL to work out further detailing of the area under each layer classes.

(Action: DDA and GSDL)

- iv. GSDL informed that they have received kml files on plantation sites & notified protected forests in the Yamuna floodplain by the Forest Department and no technical issues have been found in the spatial data submitted.
- v. GSDL also informed that kml files on Built up Area under Zone "O" (Built up/Encroached), Khasra Wise Litigation Details (Ownership Details) and Land ownership information (Private or Government) have not been received from DDA. Principal Secretary directed DDA to submit the same to GSDL without further delay.

(Action: DDA)

- vi. GSDL informed that they have handed over maps and Khasra information as available in GSDL database to the Revenue Department. Training on DGPS has also been provided by GSDL to Revenue Department but the kml files are awaited from the Revenue Department including validation and ground truthing of land parcels pertaining to Revenue Department. District magistrates of concerned districts were directed to submit the data to GSDL without further delay.

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(Action: District Magistrates (North-East, Shahdara, East, Central, North and South-East), Revenue Dept.)

- vii. On budgetary constraints highlighted by ADMs on DGPS mapping, Principal Secretary (Env.) informed that budgetary requirement in case of expenditure of DGPS will be reimbursed by Department of Environment/DPCC; once bills are raised by DMs.

(Action: Concerned DMs and Env. Dept.)

- viii. GSDL was asked to submit any further gaps in data/ information to be received from any of the concerned departments at the earliest to enable coordination towards comprehensive mapping and delineation of the floodplains.

(Action: GSDL)

6. Executive Director, NMCG informed that Ministry of Jal Shakti, Department of Water Resources, RD & GR (Flood Management Wing) has constituted a committee for joint flood management study of river Yamuna for its reach between Hathnikund and Okhla Barrage in which Principal Secretary and Chief Engineer-Zone-1, Irrigation and Flood Control Department, Government of NCT of Delhi are members and the report broadly focuses on the cause of event and measures for better ground preparedness in case of such events in future. In pursuance with mandate of the committee, IFCD has engaged CWPRS (Central Water and Power Research Station, Pune) for determining the area and outer limit of 1:100 years floodplain based upon the flood frequency analysis and water level stimulation. IFCD informed that the outcome is awaited. IFCD was requested to expedite.

(Action: IFCD)

7. Principal Secretary (Env.) directed IFCD to submit suitable inputs within 5 days to Department of Environment regarding the criteria or SOP to be adopted for demarcation of floodplains or contour levels to be taken for demarcation of floodplains corresponding to its greatest flow or with the flood frequency 1:100 years. As well as the action taken/to be taken along with CWPRS, Pune, to enable Department of Environment to submit ATR to Hon'ble Tribunal in a timely manner (within 11.04.2024).

(Action: IFCD)

8. It was also apprised to the participants that many of other decisions of HLC, during the meeting on 18.01.2024, are still awaiting complete compliance, such as:

- i. DDA to prepare a note requesting Hon'ble High Court, Delhi to club all land related cases in the Yamuna flood plains and the O zone, so that effective representation of cases with court, can be ensured.

(Action: DDA)

- ii. GSDL to procure high resolution images for better compliances of Hon'ble NGT directions especially with regard to identification and demarcation of land parcels.

(Action: GSDL)

- iii. There are various directions of Hon'ble NGT including recommendations of the Yamuna Monitoring Committee specifically to DDA, on the same issue of demarcation of flood plain,

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on which actions taken so far, are required by committee to understand the gaps. DDA was supposed to provide an ATR on the Hon'ble Tribunal's directions within 2 weeks to the committee. DPCC has provided format, containing previous directions, to DDA. But information from DDA is still awaited.

(Action: DDA)

9. DDA was asked to submit detailed status of demarcation already done so far in Yamuna 'O Zone and flood plains and the challenges faced, so that the present exercise can be more comprehensive.

(Action: DDA)

10. Pr. Secretary (E&F) requested concerned departments to ensure above compliances within a week and directed Department of Environment to issue DO letters to HODs, after a week, if the directions were still not complied with.

(Action: Env. Deptt. & all concerned Departments)

Meeting ended with a vote of thanks to the chair.


Nigam Agarwal
Director (Environment)

To

1. Divisional Commissioner, GNCTD
2. Principal Secretary, Irrigation Flood and Control Department, GNCTD
3. Vice Chairman, Delhi Development Authority
4. Commissioner, Municipal Corporation of Delhi
5. Secretary (IT), GNCTD
6. Addl. Principal Chief Conservator of Forest, GNCTD
7. Managing Director, GSDL.
8. District Magistrates ((North-East, Shahdara, East, Central, North and South-East), Revenue Department, GNCTD

Copy to:

1. Addl. Chief Secretary, Urban Development Department, GNCTD
2. Addl. Chief Secretary, Industries Department, GNCTD
3. Executive Director, National Mission for Clean Ganga (NMCG), Govt. of India
4. Land & Development Office (L&DO), Ministry of Housing & Urban Affairs, Govt. of India
5. Pr. Secretary, Environment & Forests, GNCTD
6. Commissioner of Police, Delhi Police
7. Staff Officer to Chief Secretary, GNCTD,
8. MD, DSIIDC
9. SEE (WMC-II), Delhi Pollution Control Committee
10. Guard file, Department of Environment


(Nigam Agarwal)
Director (Environment)

Annexure-2

Department of Environment,
Government of NCT of Delhi, 6th Level, C-Wing, Delhi Secretariat
New Delhi-110002, Ph. 011-23392306 (e-mail: msdpcc@nic.in)

F.No. F.DPCC/(10)/(86)/Leg-2023/ pt.file-I / 797-820

Dated: 14/05/2024

Minutes of Meeting

The meeting of the High Level Committee (HLC) constituted vide order dt. 02.11.2023 in compliance to Order dated 17.10.2023 in OA No. 537/2023 titled In re: News report published in The Times of India dated 22.08.2023 titled "Why Flooding Has Forced DDA's Master Plan Rethink," was convened under the chairmanship of Chief Secretary, Delhi on 07.05.2024 at Delhi Secretariat.

1. The meeting was attended by the members of High Level Committee (HLC) and senior officers of various departments including District Magistrates of districts falling within the Yamuna floodplains. Record of attendance is at Annexure A.
2. At the outset, the Chief Secretary welcomed all the officers and thereafter, with due permission of the Chair, Special Secretary (Environment), GNCTD gave a brief presentation about the constitution of the HLC, its mandate and Hon'ble NGT's directions. The last order of Hon'ble NGT dated 21.03.2024 was appraised to the members that:

"....., authorities are intending to define the flood plain zone by taking 1:25 years as the criteria whereas the Rejuvenation Order, 2016 defines the flood plain as under:-

"3. (i) "flood plain" means such area of River Ganga or its tributaries which comes under water on either side of it due to floods corresponding to its greatest flow or with a flood of frequency once in hundred years;"

Therefore, in terms of the above, river Yamuna being tributary of Ganga, the flood plain corresponding to its greatest flow or with a flood frequency once in 100 years, is required to be demarcated"

.....what criteria or SOP (Standard Operating Procedure) has been adopted for demarcation of flood plain or the contour intervals taken for demarcation of flood plain or the contour mapping which is done for that purpose.

.....prima facie it appears that no effective step till now has been taken for demarcation of flood plain of river Yamuna for stretch concerned, though earlier order of Tribunal was passed in 2015.

In light of above, learned Counsel appearing for CPCB as also Government of NCT have sought further three weeks' time to file a fresh report. Fresh report be filed keeping in view observations which have been made above.

3. The committee was informed that IFCD ~~42~~⁴³ clarified on the criteria or SOP (Standard Operating Procedure) to be adopted, that: "On the direction of Hon'ble NGT in *Manoj Mishra Vs Union of India OA 06/2012* vide judgment dated 13.01.2015 I&FC department was directed to prepare flood maps for flood of 1 in 25 years in interest of ecology, bio-diversity and river flow. Flood of 2011 was identified as 1 in 25 frequency flood. The water level recorded at ORB was 205.75 m. Since GSDL had contour of min. of 1m. interval, so the water level was considered as 206.00 m. for 1 in 25 years flood frequency."

4. The Hon'ble NGT's direction that the flood plain corresponding to its greatest flow or with a flood frequency once in 100 years is required to be demarcated was discussed. Executive Director, National Mission for Clean Ganga, one of the members of the HLC, informed the committee that Ministry of Jal Shakti had constituted a committee for joint flood management study of river Yamuna for its reach between *Hathnikund* and Okhla Barrage in which Principal Secretary IFCD is a member from GNCTD and the report broadly focuses on cause of event and measures for better ground preparedness in case of such events in future. Further, IFCD informed that for this exercise, the department has engaged CWPRS (Central Water and Power Research Station, Pune) for determining area and outer limit of 1:100 years floodplain based upon flood frequency analysis and water level stimulation. It was informed that the outcome is awaited. IFCD was directed to expedite the exercise. Accordingly it was further decided that demarcation of flood plain with flood frequency once in 100 years will be taken up once IFCD completes the above mentioned exercise. However floodplain once in 25 years basis shall be completed.

(Action: IFCD)

5. Meanwhile, on compliances of previous directions of the HLC regarding the first mandate of the committee to get spot inspections and demarcation of flood plains of Yamuna in the area concerned, GSDL informed that the demarcation of Zone "0" as well as 1:25 years on map has been completed, but there are some gaps in pockets which need ground truthing. No physical ground truthing have been done yet by DDA, and hence while demarcating the same digitally, GSDL is facing shifting issues related to boundaries as certain pockets are falling even under the jurisdiction area of Uttar Pradesh. DDA was directed to complete the ground truthing of the shifting issues, without further delay, preferably within a fortnight to finalise the boundary.

(Action: DDA, GSDL)

6. Representative from DDA apprised the committee that the demarcation of 1:25 year's flood plain of River Yamuna according to the 2015 Hon'ble NGT order is marked with 591 Bollards, 375 Flag Posts & 27 sign boards for the stretch from Wazirabad barrage to Jaitpur. DDA was asked to share the geo coordinates with Revenue Department for physical verification of the bollards/ flag posts/ sign boards based on their latitudes and longitudes. Chief Secretary

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 directed that the said physical verification shall be jointly done by DDA and Revenue Department within a fortnight and a report be submitted on the boundary length covered and uncovered.

(Action: DDA, Revenue Department)

7. The second mandate of the HLC as directed by the Hon'ble NGT was to suggest measures to prevent and remove encroachment and unauthorized constructions falling within flood plains. GSDL informed that built up Area under Zone "O" including 1: 25 (Built up/Encroached), Land ownership information (Private or Government) and Khasra Wise Litigation Details has not been received from DDA in the required format. DDA was directed to provide the information without further delay. A compliance report in this regard shall be submitted within a week's time to HLC.

(Action: DDA, GSDL)

8. GSDL informed that they have handed over maps and Khasra information as available in GSDL database to the Revenue Department and DPGS training was also provided by GSDL to Revenue Department. Still, the built up Area under Zone "O" including 1: 25 (Built up/Encroached), Land ownership information (Private or Government) and Khasra Wise Litigation Details has not been received from Revenue Department. Revenue Department was directed to provide the information without further delay. A compliance report in this regard shall be submitted within a week's time to HLC.

(Action: Revenue Department, GSDL)

9. Chief Secretary directed Services Department to ensure deployment of probationers presently posted in Delhi for coordination and field visits in order to complete the mandate of the committee in a time bound manner on a dedicated basis including proposed action in para - 6 above.

(Action: Services Department)

10. On compliances of previous directions of the HLC, it was informed that DDA is yet to provide an ATR on all earlier Hon'ble Tribunal's directions including YMC specifically on demarcation to the HLC. DDA was asked to submit the information in the format communicated by DPCC to DDA, without further delay. A compliance report in this regard shall be submitted within a week's time to HLC.

(Action: DDA)

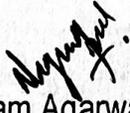
11. GSDL informed that high resolution images have been procured for better compliances of Hon'ble NGT directions especially with regard to identification and demarcation of land parcels.

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12. DDA informed that Hon'ble High Court, Delhi has been requested to club all the land related cases in the Yamuna flood plains and the O zone, so that effective representation of cases with court can be ensured.
13. For demarcation, DDA was again directed to take all necessary steps before hand, so that ground demarcation can start immediately once the preparation of maps and ground verification is completed.

[Action: DDA]

Meeting ended with a vote of thanks to the chair.



(Nigam Agarwal)

Director (Environment)

To

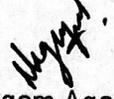
1. Divisional Commissioner, GNCTD
2. Principal Secretary, Irrigation Flood and Control Department, GNCTD
3. Vice Chairman, Delhi Development Authority
4. Principal Secretary, Services Department, GNCTD
5. Commissioner, Municipal Corporation of Delhi
6. Secretary (IT), GNCTD
7. Managing Director, GSDL.
8. District Magistrates ((North-East, Shahdara, East, Central, North and South-East), Revenue Department, GNCTD

Copy for kind information to:

1. Secretary, DoWR, RD & GR, Ministry of Jal Shakti (MoJS), Govt. of India
2. Secretary, Ministry of Housing & Urban Affairs, Govt. of India
3. Addl. Chief Secretary, Urban Development Department, GNCTD
4. Addl. Chief Secretary, Industries Department, GNCTD
5. Chairman, Delhi Pollution Control Committee.
6. Executive Director, National Mission for Clean Ganga (NMCG), Govt. of India
7. Land & Development Office (L&DO), Ministry of Housing & Urban Affairs, Govt. of India
8. Pr. Secretary, Environment & Forests, GNCTD
9. Commissioner of Police, Delhi Police
10. Staff Officer to Chief Secretary, GNCTD,
11. Addl. Principal Chief Conservator of Forest, GNCTD
12. MD, DSIIDC
13. SEE (WMC-II), Delhi Pollution Control Committee
14. Guard file, Department of Environment

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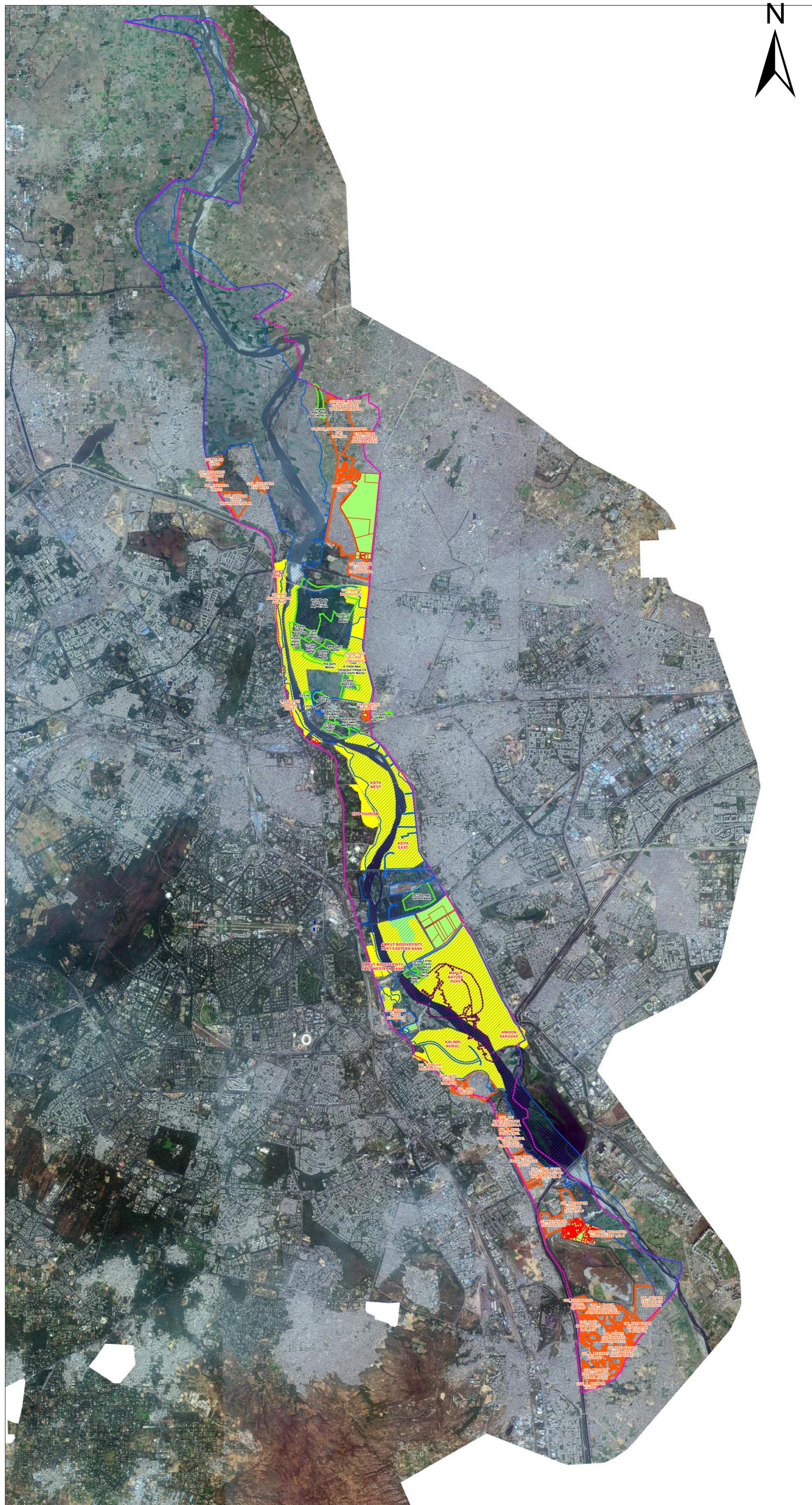
15. Staff Officer to Chief Secretary, GNCTD
16. Special Secretary (Environment), GNCTD



(Nigam Agarwal)
Director (Environment)

Tentative Map of "O" Zone & 1:25 year Flood Plain

izfrca/kr RESTRICTED
 dsy foHkxh; A;@x gsrq FOR DEPARTMENTAL USE ONLY
 fu;kZr ds fy, ugha NOT FOR EXPORT



Legend

- Floodplain_1in25_return_period
- DDA ZONE "O" BOUNDARY
- Yamuna_Zone-O_Forest_CP_Sites
- DDA- Denotified land
- DDA Yamuna Project Sites
- DDA_Layout_Plan_Zone_O
- DDA Unauthorized Colony- Zone "O"

Satellite Imagery 2019

NOTE :-
 This map has been generated through data provided by DDA.
 The data showing on the map is only indicative purpose &
 it's not verified on ground.
 The responsibility of Ground Truthing of data is lies
 with DDA.
 GSDL shall not be responsible for any legal
 issue & action taken decision made on any
 information provided in the maps.



1:39,500

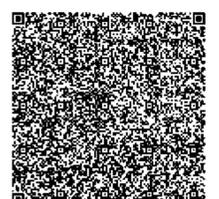
Geospatial Delhi Limited

(A Government of NCT of Delhi Company)
 3rd Level, C- Wing, Vikas Bhawan-II,
 Civil Lines, New Delhi – 110054

Website : www.gSDL.org.in

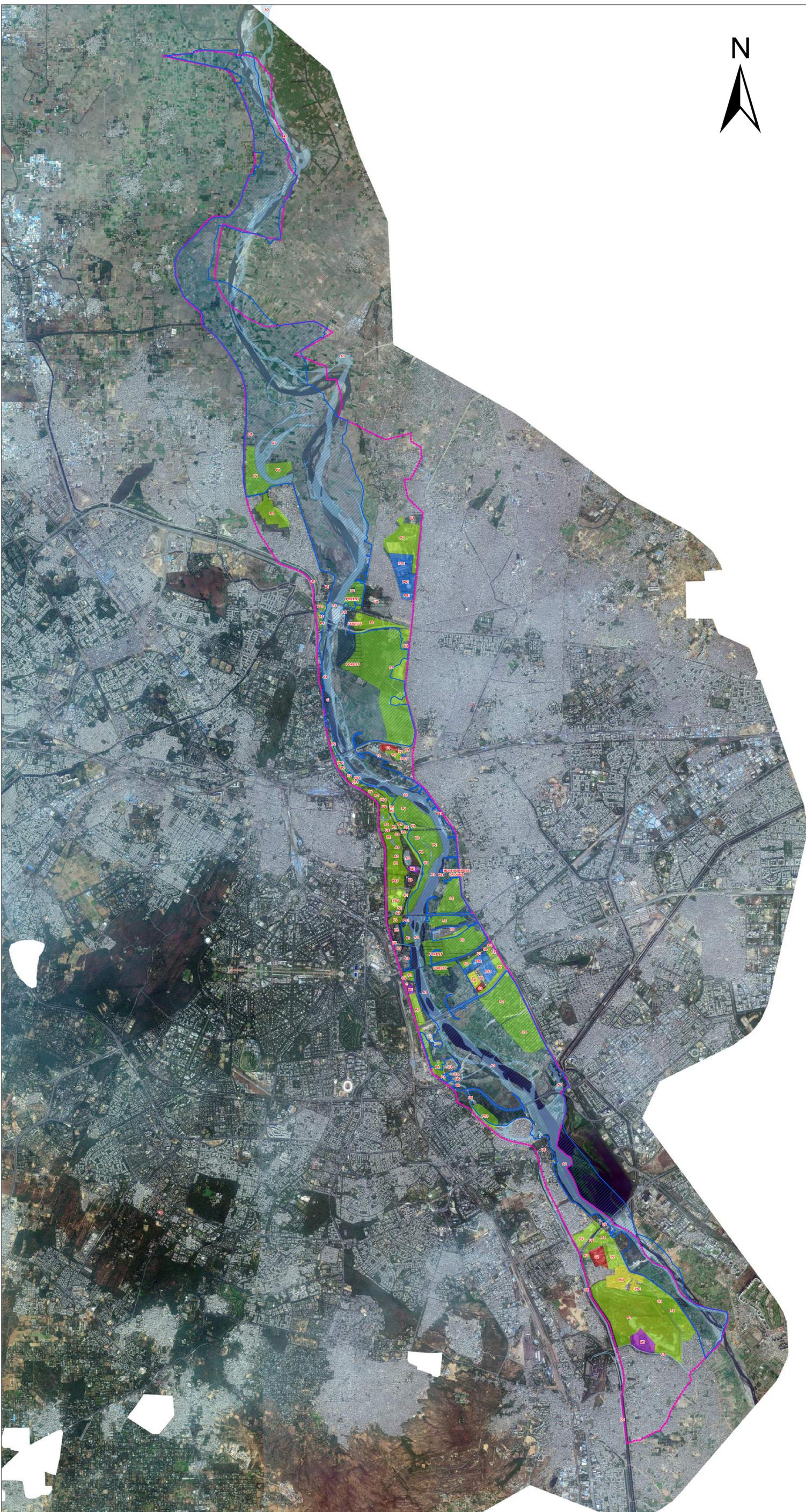
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 Responsibilities of data validation lies with the department concerned

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Tentative Map of "O" Zone & 1:25 year Flood Plain

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 fu;kZr ds fy, ugha NOT FOR EXPORT



Legend

- Floodplain_1in25_return_period
- DDA ZONE "O" BOUNDARY

DDA_ZDP_ZoneO

USE_ZONES

- A3 - RIVER & WATER BODY
- C- DISTRIBUTIVE SERVICES (CNG STATION,PETROL PUMP)
- C1- COMMERCIAL (GENERAL BUSINESS & COMMERCE)
- C2-V-COMMERCIAL (WAREHOUSING)
- C3- COMMERCIAL (HOTEL)
- FOREST
- G2- GOVERNMENT OFFICES
- M1- INDUSTRIAL
- P2- RECREATIONAL (DISTRICT PARK, CITY PARK, COMMUNITY PARK)
- P3- RECREATIONAL (HISTORICAL MONUMENT)
- MULTIPURPOSE GROUND
- PS1- PUBLIC & SEMI-PUBLIC FACILITIES
- PS3- SPORTS FACILITIES/STADIUM
- RD- RESIDENTIAL AREA
- T2- TERMINAL/DEPOT-MRTS
- T3- PARKING
- U1- WATER TREATMENT PLANT ETC.
- U2- SEWERAGE (TREATMENT PLANT, PUMPING STATION ETC.)
- U3- ELECTRICITY (POWER HOUSE, SUB-STATION ETC.)
- U5- DRAIN

Satellite Imagery 2019

NOTE :-
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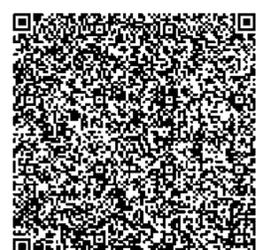
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Civil Lines, New Delhi – 110054

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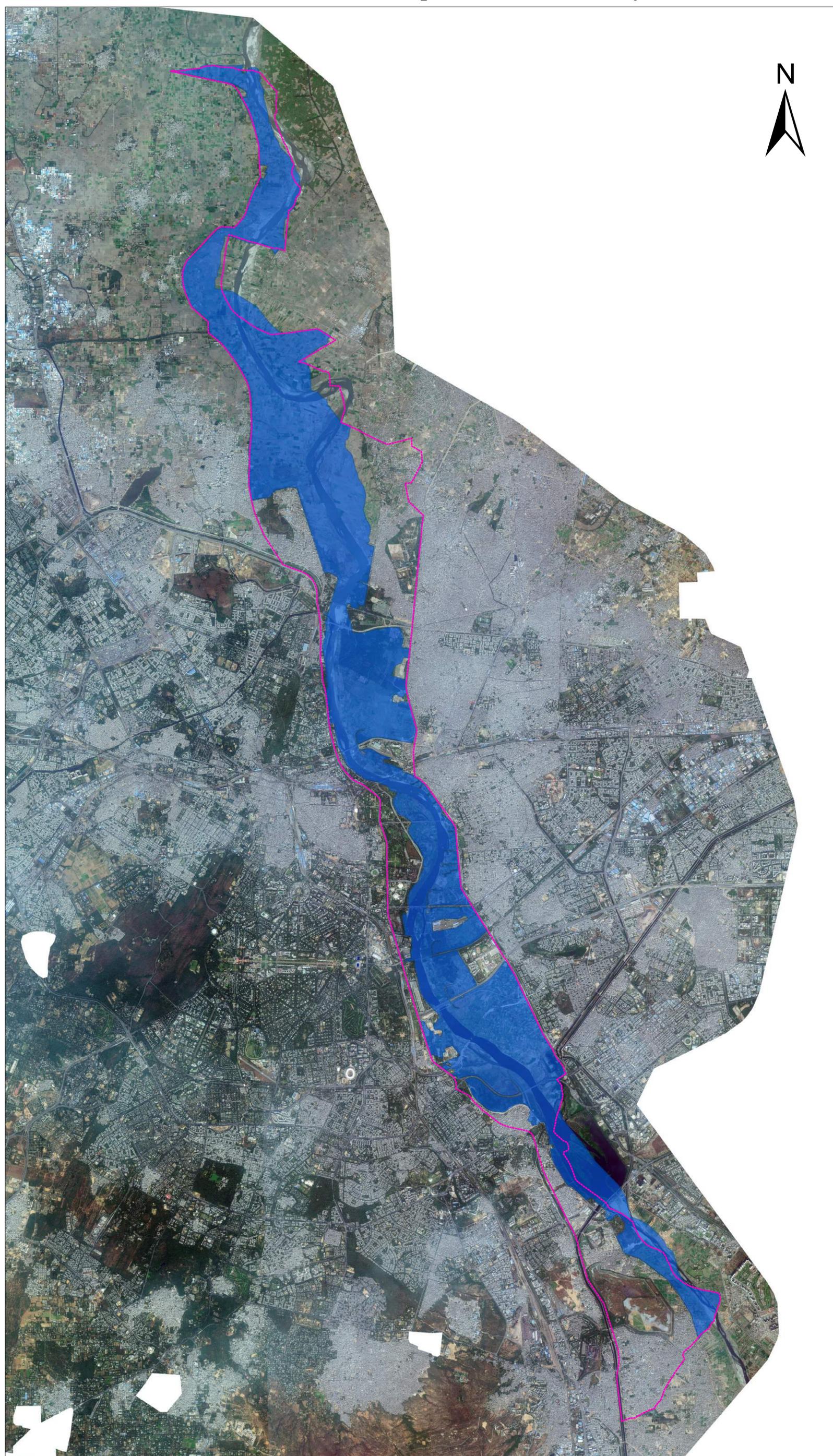
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Tentative Map of "O" Zone & 1:25 year Flood Plain

izfrca/fkr RESTRICTED
dsoy foHkxh; A;@x gsrq FOR DEPARTMENTAL USE ONLY
fu;kZr ds fy, ugha NOT FOR EXPORT



Legend

-  1: 25 Floodplain
 -  DDA ZONE "O" BOUNDARY
- Satellite Imagery 2019

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